

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 107
New IA-1904/2024
In
IB-775(ND)/2022

IN THE MATTER OF:

M/s. Vinay Rai Personal Guarantor through Petitioner/Applicant
Mr. Prabhat Ranjan Singh (RP)

Order under Section 94(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 25.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :

ORDER

New IA-1904/2024

None appears on behalf of the Applicant despite the repeated calls.

In the interest of justice, the matter is adjourned **to 09.05.2024.**

-Sd
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)